



The Orissa Rent-Suits (Validation) Act, 1976

Act 40 of 1976

Keyword(s):

Validation Act, Revenue Court, Tenancy Laws

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ORISSA ACT 40 OF 1976

***THE ORISSA RENT-SUITS (VALIDATION)
ACT, 1976**

[*Received the assent of the Governor on the 6th
October 1976, first published in an extraordinary
issue of the Orissa Gazette, dated
the 15th October 1976*]

**AN ACT TO VALIDATE CERTAIN ACTIONS TAKEN BY
THE REVENUE COURTS UNDER THE DIFFERENT
TENANCY LAWS AND TO PROVIDE FOR
CERTAIN ANCILLARY MATTERS**

Be it enacted by the Legislature of the State of
Orissa in the Twenty-seventh Year of the Republic of
India, as follows :—

1. (1) This Act may be called the Orissa Rent-
Suits (Validation) Act, 1976.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force at once.

2. Notwithstanding anything contained in the
Orissa Land Reforms Act, 1960 or in any judgment,
decree or order of any Court,—

Validation of
actions taken
by Revenue
Courts under
certain
tenancy laws
and
continuance
of pending
proceedings.

(a) all suits for the recovery of rent filed after
the commencement of the said Act before
any Revenue Court under any other
tenancy law in force in any part of the
State and disposed of by such Court prior
to the date of commencement of this Act
and all decrees passed in such suits and
executed prior to that date shall, for all
intents and purposes, be deemed to have
been validly disposed of or, as the case
may be, executed and no such disposal or
execution shall be liable to be called in

* For Statement of Objects and Reasons see *Orissa Gazette*. Extra-ordinary, dated the 15th September, 1976 (No. 1519).

(Sec. 2-- contd.)

question in any Court merely on the ground that the said Revenue Court had no jurisdiction for such disposal or execution ;

- (b) all such suits which are pending on the date of commencement of this Act, shall be proceeded with and disposed of by the Revenue Courts in accordance with the provisions of such other tenancy law; and
- (c) all decrees passed in any suit referred to in clause (a), either before or after the date of commencement of this Act, may be executed in accordance with the provisions of such other tenancy law.